

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 141
78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors. Applicant/petitioner
v.
M/s. Manila Resorts Pvt. Ltd. & Ors. Respondent

Order under Section 397-398

Order delivered on 19.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

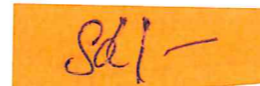
For the Petitioner: Mr. Rakesh Kumar, Mr. Aashish Khattar, Advs.
For the Respondent: Mr. Peeyoosh Kalra, Mr. L.S. Aimol, Advs &
Mr. Manoj Khanna, Mr. Akash Kedia, Mr. Aakriti Mittal, Advs
for R-16 & Mr. Manjoj Kumar, Mr. Siddharth, Mr. Ashutosh
Singh Advs for R-1.

ORDER

CA-2526(PB)/2019

No ground for preponement is made out.

Accordingly, dismissed.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)